CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 218/MP/2022 along with IA No. 112/2025

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu for wrongful termination of the PPA by APSPDCL.
Petitioner	:	Coastal Andhra Power Limited and Anr.
Respondents	:	APPCC and 10 ors.

Petition No. 105/MP/2023 along with IA No. 110/2025

Subject	:	Petition for seeking directions to CAPL to pay the balance amount in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the PPA dated 23.3.2007 between CAPL and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu, along with interest till actual date of payment and for further directions to CAPL to pay interest on delayed payment with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantee.
Petitioner	:	APPCC and 10 ors.
Respondent(s)	:	Coastal Andhra Power Limited and Anr.
Date of hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, CAPL Shri Yelamanchili Shiva Santosh, Advocate, AP Discoms Shri Rudrajit Ghosh, Advocate, AP Discoms Ms. Ritika Rao, Advocate, AP Discoms Shri Prasun Nabiyal, Advocate, AP Discoms Shri Anand Ganeshan, Advocate, CESC Mysore Ms. Sneha Singh, Advocate, MSEDCL Shri Vyom Chaturvedi, Advocate, MSEDCL Ms. Anusha Nagarajan, Advocate, TNPDCL Shri Rahul Ranjan, Advocate, TNPDCL

Record of Proceedings

The matters were called out for hearing in virtual mode.

2. During the hearing, the learned proxy counsel for the Respondent, AP Discoms, sought an adjournment on account of the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the request and submitted that the pleadings in the matter are complete.

3. The Commission, after hearing the parties, adjourned the hearing in the matters.

4. The Petition shall be listed for hearing on **8.12.2026** at **2:30 P.M.**

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)